

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. IA/92/2024 IA/775/2024 IA/1097/2024 IA/1123/2024 IA/3238/2023
IA/3620/2023 IA/3762/2023 IA/3806/2023 IA/4397/2023 IA/4763/2023
IA/4764/2023 IA/1989/2024 IA/1229/2024 IA/4688/2023 IA/4463/2023
IA/66/2023 IA/2724/2023 IA/933/2024 in C.P. (IB)/979(MB)2022.

IN THE MATTER OF

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private

Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant In IA 775/2024:- Adv Prachi Wazalwar (VC)

For the Respondent:

ORDER

IA/92/2024 IA/775/2024 IA/1097/2024 IA/1123/2024:- Adjourned to **23.07.2024**

at 02:30 P.M.

IA/3238/2023 IA/3620/2023 IA/3762/2023:- Adjourned to **27.08.2024 at 02:30**

P.M..

IA/3806/2023 IA/4397/2023 IA/4763/2023 IA/4764/2023:- Adjourned to

27.08.2024 at 02:30 P.M..

IA/1989/2024 IA/1229/2024:- Adjourned to **19.07.2024 at 02:30 P.M..**

IA/4688/2023 IA/4463/2023 IA/66/2023 IA/2724/2023 IA/933/2024:-

Adjourned to **29.07.2024 at 02:30 P.M.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)